an>

Title: Introduction of the Inter-State River Water Disputes (Amendment) Bill, 2017.

जल संसाधन, नदी विकास और गंगा संरक्षण मंत्री (सुश्री उमा भारती) : महोदया, मैं प्रस्ताव करती हूँ ः

"कि अंतर्राज्यिक नदी जल विवाद अधिनियम, 1956 का और संशोधन करने वाले विधेयक, 2017 को पुरःस्थापित करने की अनुमति प्रदान की जाए।"

HON. SPEAKER: Motion moved:

"That leave be granted to introduce a Bill further to amend the Inter-State River Water Disputes Act, 1956."

...(*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I am objecting to the introduction of the Bill. ज़ीरो ऑवर इसके बाद आएगा । ...(व्यवधान)

माननीय अध्यक्ष : ज़ीरो ऑवर इसके बाद आएगा। अभी बिल का इंट्रोडक्शन हो रहा है न?

â€¦(व्यवधान)

SHRI BHARTRUHARI MAHTAB : Madam, I am objecting to the introduction of the Bill, that is, the Inter-State River Water Disputes (Amendment) Bill, 2017. Water is a State subject. The Constitution allows the Union Government to introduce certain Bills relating to the State subjects on three provisions and those three provisions are Article 249, Article 252 (1) and Article 262.

Article 249 has a very limited purpose where a Resolution is passed and that is only effective for about a year or so. After that, until and unless, the respective provinces adopt it, it becomes infructuous.

Article 252 is a model under which the Union Government, through this Parliament, introduces a Bill which will be adopted subsequently by respective State Governments and then, it becomes a law.

I will just read out Article 262 क्योंकि यह व्यवस्था का प्रश्न है। Article 262 states about adjudication of disputes relating to waters of inter-State rivers or river valleys. It says:

> "Parliament may by law provide for the adjudication of any dispute or complaint with respect to the use, distribution or control of the waters of, or in, any inter-State river or river valley."

Then, Part (2), that is, proviso of that Article states:

> "Notwithstanding anything in this Constitution, Parliament may by law provide that neither the Supreme Court nor any other court shall exercise jurisdiction in respect of any such dispute or complaint as is referred to in clause (1)."

Actually, this Section is a denial. So, basically the power which the Constitution gives to the Executive, through this Parliament, is to appoint or to provide for adjudication of any dispute or complaint with respect to the use, distribution or control of the waters or in any inter-State river or river valley.

Here, what does the Bill say? The Bill categorically says that subsume all tribunals into one permanent tribunal. It also explains that as we are spending a lot of money on respective tribunals that is the reason why we are having one tribunal. You are also making certain gradation in the sense that firstly a committee will be formed. That committee will give its report within two years and if necessary, an extension period of another one year can be given after which it can come to the tribunal. But, the time within which the tribunal will give a report is not specified. It is a long drawn process. Is this the reason why this Bill is here? Do this Parliament and the Government have the power, through this Constitution from which the Executive derives its power, to have a law in this manner? I am not going into the merit of the Bill, at this juncture, I am only saying that this is very wrongly drafted Bill.

Since 1935, the history says that it was consciously decided during colonial period that water is a State subject. After the Independence for about 10-15 years, the tribunal was constituted and its decisions were actually being implemented. It is because the tribunal's decisions were not being followed by the respective State Governments, it was only in 2002 during Atal Ji's tenure that an amendment was effected that the decision of the tribunal will be binding.

Under sub-section 2 of article 262, the Supreme Court is debarred to intervene. In last November or December, 2016, the Supreme Court had mentioned that any one can come to the Supreme Court if they have some complaints. So, in that respect, that also gets diluted. So, after the decision of the tribunal, any party can go to the Supreme Court. Now all these issues are not being addressed in this Bill. So, what for is this Bill here? It is a State subject.

Lastly, I would like to know whether the Union Government has consulted respective State Governments before preparing this Bill and consultation means consulting all 29 provinces. Have they agreed? The basic question which I would like to ask is this. Is it necessary? Unless and until we want to make something big and great? The history also reminds us that this type of Bill was drafted during UPA regime and you are only following it up. You are following the previous Government in many ways and this is another example. You are following them by creating one permanent organisation to deal with inter-State water disputes. It will be headed by a retired Supreme Court judge.

Another basic problem which I confront is that it was in 2002 that it was incorporated in the Act that the decision of the tribunal after its publication

in the official gazette by the Central Government under sub-Section 1 shall have the same force as an order or decree of the Supreme Court.

I was going through this Bill. I thought perhaps it would be binding and there would be some time bound nature in it. But the amendment says that the decision of the Bench of the Tribunal shall be final and binding on the parties of the dispute and shall have the same force as an order or decree of the Supreme Court. How different is it? You are making an amendment and you are just repeating what is there in the Act. This is a very badly drafted Bill. I think wisdom will definitely prevail on the Government.

My only request to the Government is to reconsider introduction of this Bill. You go back and prepare a good draft after consulting the respective provinces. You get their consent and come back to this House.

सुश्री उमा भारती : महोदया, माननीय सदस्य ने जो आपत्ति की है, उस आपत्ति के दो हिस्से हैं। उन्होंने दूसरे नम्बर पर जो आपत्ति की है, उसका उत्तर मैं पहले देना चाहूँगी। उन्होंने कहा है कि it is a badly drafted Bill. लेकिन उसका उन्होंने कोई संकेत नहीं दिया है। उसका कोई तर्क और आधार उन्होंने नहीं दिया है।

दूसरी बात उन्होंने यह कही है, जो पहले नम्बर पर कही है, अब मैं पहली बात का उत्तर देती हूँ। उन्होंने कहा है कि हम संविधान की जो राज्यों की पावर है, उसका उल्लंघन कर रहे हैं। संविधान की कॉपी यहाँ मेरे पास मौजूद है और आर्टिकल 262 में यह अधिकार मिला हुआ है कि हम पार्लियामेंट में कोई भी ऐसा बिल ला सकते हैं, जो कि राज्यों के जल विवाद के निपटारे का हो। मैं आपके माध्यम से माननीय सदस्य को बताना चाहूँगी कि आप हमारे यानी सेन्ट्रल गवर्नमेंट के अधिकार को चुनौती दे रहे हैं और आप खुद हमसे ट्रिब्यूनल गठित करने का आग्रह कर रहे हैं। जिस चीज को आप हमें कह रहे हैं, ओडिशा हमसे आग्रह कर रहा है कि हम एक और ट्रिब्यूनल गठित कर दें।

आपने पूरा बोल लिया है, अब मुझे बोलने दीजिए। श्री भर्तृहरि महताब जी ने पूरा बोल लिया है। तीसरी बात जो इन्होंने कहा कि यह यू.पी.ए. सरकार के समय का है। ऐसी तो बहुत सारी चीजें हैं, जो यू.पी.ए. सरकार के समय लिखी–पढ़ी गई, लेकिन उसे करने की हिम्मत नहीं कर पाए। हम लोग उस काम को करने की हिम्मत कर रहे हैं। यह हम लोगों में अंतर है। इसका कारण है कि हम संविधान के आर्टिक्ल 262 के अंतर्गत केंद्र के अधिकार का प्रयोग कर रहे हैं। इसकी जो मुख्य बात होगी, वह यह है कि अलग–अलग अधिकरणों के स्थान पर एक स्थायी अधिकरण होगा, जिसमें एक अध्यक्ष, एक उपाध्यक्ष और अधिकतम 6 सदस्य होंगे। इनकी अधिकतम उम्र सीमा 70 वर्ष रखने का प्रस्ताव है। विवाद के समाधान के लिए अधिकरण को भेजने के पूर्व एक समिति गठित होगी, जो अधिकतम एक या सवा साल में सुलझाने की कोशिश की जाएगी। अधिकरण द्वारा अधिकतम चार या पांच साल के बीच में इसका निर्णय करना पड़ेगा। इसमें राष्ट्रीय स्तर पर बेसिन की पारदर्शी डाटा प्राप्त करने की व्यवस्था रहेगी। इसका परिणाम यह निकलेगा और आप देख रहे हैं कि अभी कावेरी को लेकर कर्नाटक और तमिलनाडु का जो विवाद उत्पन्न हुआ था, उससे पूरे देश में एक प्रकार का तनाव पैदा हुआ था। यह चिंता लग रही थी कि कहीं इस विवाद के कारण कर्नाटक व तमिलनाडु में शांति भंग न हो, लोग परेशान न हो। इसलिए हमने बहुत ही सुविचारित तरीके से और बहुत सारी चीजों को नई व्यवस्था में रखकर इसको प्रस्तुत किया है।

इस संबंध में माननीय सदस्य ने जो आपत्ति की है, वह इसलिए खारिज हो जाती है कि उन्हीं की पार्टी एवं राज्य ने हमें एक ट्रिब्यूनल गठित करने का सुझाव दिया है। वे खुद मानते हैं कि हम जो इस प्रकार के गठन की प्रक्रिया अपनाते हैं, इसे अपनाते समय हमें ध्यान रहता है कि संविधान की कोई भी मर्यादा भंग न हो।

श्री भर्तृहरि महताब : हमने ट्रिब्यूनल के लिए नहीं कहा है।...(व्यवधान)

माननीय अध्यक्ष : प्लीज, बैठिए।

â€¦(व्यवधान)

सुश्री उमा भारती : अध्यक्ष महोदया, अगर यह बिल डिबेट में आएगा तो मैं चाहूंगी कि माननीय सदस्य लोक सभा में अपनी बात रखेंगे। अभी तो इतना क्रांतिकारी निर्णय हो रहा है और इसे हम करने की हिम्मत कर पा रहे हैं। ये लोग कभी नहीं कर पाए हैं। आज मैं चाहूंगी कि पूरा सदन इसे इंट्रीडयूश करने में साथ दे।

HON. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Inter-State River Water Disputes (Amendment) Bill, 2017."

The motion was adopted.

सुश्री उमा भारती :मैं विधेयक को पुरःस्थापित करती हूं।

HON. SPEAKER: Hon. Members, there will be no `Zero Hour' today.

...(*Interruptions*)

HON. SPEAKER: It has already been decided.

...(*Interruptions*)

माननीय अध्यक्ष : यह क्या हो रहा है। गवर्नर की बात यहां नहीं हो सकती। मैंने पहले ही बोला कि यह डिसअलाउड है।

â€¦(व्यवधान)

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : जब हम लोग आपसे मिले, विनती किए...(व्यवधान) मैंने जो नोटिस दिया है। *â€¦* *

HON. SPEAKER: Shri Kharge ji, I have already disallowed it. मैंने उनको बोला था। आपका मैटर क्या है?

â€¦(व्यवधान)

HON. SPEAKER: No. Nothing. I have already disallowed.

Shri P.R. Sundaram.

...(*Interruptions*)

माननीय अध्यक्ष : गवर्नर के बारे में यहां चर्चा नहीं हो सकती है।

â€¦(व्यवधान)

HON. SPEAKER: Every notice of Adjournment Motion will not be discussed today.

...(*Interruptions*)

-